

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 15/81 SCHEDULED TO BE HELD ON 05.07.20011 BUT ACTUALLY HELD ON 06.07.2011.

The Meeting No. 07/81 of Norms Committee-II was held on 06.07.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Fanda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:
	Decision : The above case was discussed in NC. The observation of NC is as under; NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-Met-II/L dated 14.12.2007 in which M/o Mines had recommended to allow import of copper in copper concentrate with 2% wastage. M/o Mines had also advised to consult DC(SSI), MSME in above matter. The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage . The comments of M/o Mines has not been received in the above matter. In view of above, NC decided to ratify the norms of above AA on repeat basis as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm. R/A may take suitable consequential action accordingly.			

2	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:
	Decision : The above case was discussed in NC. The observation of NC is as under; NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-Met-II/L dated 14.12.2007 in which M/o Mines had recommended to allow import of copper in copper concentrate with 2% wastage. M/o Mines had also advised to consult DC(SSI), MSME in above matter. The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage . The comments of M/o Mines has not been received in the above matter. In view of above, NC decided to ratify the norms of above AA on repeat basis as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm. R/A may take suitable consequential action accordingly.			

3	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:16.08.2011
	Decision :NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 16.08.2011.			

4	Case No.:5/39/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00361/AM10/	RLA File :03/95/040/00509/AM10/	Lic.No/Date:0310550696 14.12.2009	Defer Date:
	Decision : NC decided to ratify the norms in respect of the subject advance authorization on repeat basis as per earlier NC decision in M.No. 53/81 dated 29.03.2011 in r/o AA No. 0310526170 dated 29.06.2009 as under:- Export item: Nickel Metal Quantity : 1 Kg Imports items			
	S.No.	Item Description	Qyr recommended	
	1	Nickel Concentrate (on 100% Nickel Content basis)	1.096 kg	
	2	Caustic Soda	0.50 kg	
	3	Solvent (lonquest 801/P507)	0.05 kg	
	R/A may take suitable consequential action accordingly.			

5	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Net Weight of export products at Sl. No. 1 & 2 may also be specified as 49.16 MT & 100.64 MT respectively. 2. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 20429 Kgs. on net to net basis. 3. Quantity of import item at Sl. No.2 may be allowed as 50680 Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

6	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:16.08.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI vide U.O. No 3(55)/2010/TSW(B) dated 206.2011(copy enclosed). The case stands deferred and to be re-listed on 16.08.2011.			

7	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date:16.08.2011
	Decision : : NC observed that the case is under examination of DIT. The case stands deferred and to be re-listed on 16.08.2011.			

8	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:16.08.2011
	Decision : NC observed that reply from the firm has been not received despite two reminders. Hence decided to send a final reminder to firm. The case stands deferred and to be re-listed on 16.08.2011.			

9	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
10	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
11	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:16.08.2011
	Decision : NC decided to send a letter to firm to submit requisite information required by MSME.(copy enclosed) The case stands deferred and to be re-listed on 16.08.2011.			
12	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
13	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.08.2011.			
14	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
15	Case No.:52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Net Weight of export product may be modified as 222.2 MT containing 200 MT of Copper Wire. 2. Quantity of import item may be allowed as applied for i.e. 202 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			
16	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
17	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216	Defer Date:16.08.2011

			01.06.2010	
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.				

18	Case No.: 12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:16.08.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 16.08.2011.			

19	Case No.: 33/29/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MSME. NC decided to send a reminder to MSME to expedite the comments.The case stands deferred and to be relisted on 16.08.2011.			

20	Case No.: 37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:16.08.2011
	Decision : NC decided to send deficiency letter to firm to submit complete information as required by DIPP. The case stands deferred and to be re-listed on 16.08.2011.			

21	Case No.: 38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:16.08.2011
	Decision : NC decided to send a letter to firm to submit requisite information required by MSME.(copy enclosed) The case stands deferred and to be re-listed on 16.08.2011.			

22	Case No.: 1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			

23	Case No.: 2/12/81-ALC2/2010			
	HQ File :01/81/050/00064/AM11/			
	Decision : The above case was discussed in NC. The observation of NC is as under;			
	NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-Mt			
	Comments of M/o Mines have been received in this particular case also vide OM No. 4(31)/2010-Met.III/L dated 21.02.2011 in which they had stated that as fixation of norms for copper anode would result in lower value addition and lower NC also observed that similar type of cases were (same export and import item of the above firm) discussed in NC-II meeting No. 15/81 dated 10.7.2007 in which the committee considered the comments of M/o Mines and views of E The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage. In view of above, NC decided to ratify the norms of above AA on repeat basis as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :- 1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm. R/A may take suitable consequential action accordingly			

24	Case No.: 9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:16.08.2011

Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 16.08.2011.

Case No.:4/13/81-ALC2/2010

HQ File :01/81/050/00070/AM11/

Decision The above case was discussed in NC. The observation of NC is as under;

NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-M

Comments of M/o Mines have been received in this particular case also vide OM No. 4(31)/2010-Met.III/L dated 21.02.2011 in which they had stated that as fixation of norms for copper anode would result in lower value addition and lower

NC also observed that similar type of cases were (same export and import item of the above firm) discussed in NC-II meeting No. 15/81 dated 10.7.2007 in which the committee considered the comments of M/o Mines and views of E

The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage.

In view of above, NC decided to ratify the norms of above AA on repeat basis as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :-

1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm.

R/A may take suitable consequential action accordingly

Case No.:5/13/81-ALC2/2010

HQ File :01/81/050/00071/AM11/

Decision : The above case was discussed in NC. The observation of NC is as under;

NC observed that in a similar case (AA no. 0310446763 dated 17.10.2007), comments from M/o Mines were received vide O.M. No. 4(57)/2007-M

Comments of M/o Mines have been received in this particular case also vide OM No. 4(31)/2010-Met.III/L dated 21.02.2011 in which they had stated that as fixation of norms for copper anode would result in lower value addition and lower

NC also observed that similar type of cases were (same export and import item of the above firm) discussed in NC-II meeting No. 15/81 dated 10.7.2007 in which the committee considered the comments of M/o Mines and views of E

The comments of MSME has also been obtained in the present case as advised by M/o Mines in which MSME has recommended to allow import of copper in copper concentrate with 2% wastage.

In view of above, NC decided to ratify the norms of above AA on repeat basis as per written comments of MSME vide U.O. No. 30(15)/2011-ME dated 06.05.2011 as under :-

1.Taking clue from SION C-1503, quantity of copper in Copper Concentrate in Green Black Powder form may be allowed with 2% wastage i.e. as applied by the firm.

R/A may take suitable consequential action accordingly

Case No.:7/13/81-ALC2/2010

Party Name:JLC ELECTROMET PVT. LTD.,

Meet No/Date:15/81-ALC2/2011
05.07.2011

Status:Approved

HQ File :01/81/050/00073/AM11/

RLA File :13/24/040/00014/AM11/

Lic.No/Date:1310032468
17.06.2010

Defer Date:

Decision :NC decided to ratify the norms as per comments of DIPP as under:

1.Import item No.1: 1.03Kg/kg content in the export product

2. Import item No. 2: 1.03. Kg/kg content in the export product.

R/A may take suitable consequential action accordingly

Case No.:8/13/81-ALC2/2010

Party Name:JLC ELECTROMET PVT. LTD.,

Meet No/Date:15/81-ALC2/2011
05.07.2011

Status:Deferred and Re-indexed

HQ File :01/81/050/00074/AM11/

RLA File :13/24/040/00013/AM11/

Lic.No/Date:1310032469
17.06.2010

Defer Date:16.08.2011

Decision :NC observed that MOS has given their comments on revision of SION C-1579. The case stands deferred and to be relisted on 16.08.2011.

Case No.:30/21/81-ALC2/2010

Party Name:TATA BP SOLAR INDIA LTD.

Meet No/Date:15/81-ALC2/2011
05.07.2011

Status:Deferred and Re-indexed

HQ File :01/81/050/00145/AM11/

RLA File :07/24/040/00093/AM11/

Lic.No/Date:0710072557
29.06.2010

Defer Date:16.08.2011

Decision : NC observed that comments of MNRE is still awaited, hence decided to send reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.

30	Case No.: 1/16/81-ALC2/2010	Party Name: BHANDARI FOILS & TUBES LIMITED,	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

31	Case No.: 34/1/81-ALC2/2011	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of MNRE is still awaited, hence decided to send reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

32	Case No.: 3/16/81-ALC2/2010	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:
	Decision : NC decided to ratify the norms as per comments of DIPP as under: 1.Import item No.1: 1.03Kg/kg content in the export product 2. Import item No. 2: 1.03. Kg/kg content in the export product. R/A may take suitable consequential action accordingly			

33	Case No.: 6/16/81-ALC2/2010	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

34	Case No.: 4/27/81-ALC2/2010	Party Name: ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(100)/2010/TSW(B) dated 9.6.2011 as under:- 1. Net weight per piece of Export product No.1,2&3 may be indicated as 420 kg,370Kg and 420 Kg respectively. 2. Import item no 1 may be allowed as applied by the firm including 1% wastage. 3. Import item No 2 &3 may be allowed as components on net to net basis as per condition of GN-4 for engineering products. R/A may take suitable consequential action accordingly			

35	Case No.: 7/17/81-ALC2/2010	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of MNRE is still awaited, hence decided to send reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

36	Case No.: 8/17/81-ALC2/2010	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:05.07.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(86)/2010/TSW(B) dated 6.6.2011 as under:- 1. Quantity of import item No 1 may be reduced to 472.5 MT. 2. Quantity of import item No 2 may be reduced to 6999 kg. 3. Quantity of import item No 3&4 taking together may be restricted to 2% of FOB value. R/A may take suitable consequential action accordingly			

37	Case No.:9/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00456/AM11/	RLA File :07/24/040/00130/AM11/	Lic.No/Date:0710072975 16.07.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			

38	Case No.:29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the deficiency letter has been sent to firm and reply of the firm is awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.08.2011.			

39	Case No.:20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(86)/2010/TSW(B) dated 6.6.2011 as under:- i) Net weight per piece of export product may be incorporated in the authorization as 115132 Kg. ii) Quantity of import item No. 1 may be reduced to 131645 Kg. including 5% wastage/ iii) Quantity of import item No. 2 may be reduced to 58857 Kg. Including 1% wastage. iv) Quantity of import item No. 3 may be reduced to 13380 Kg. including 5% wastage. v) Quantity of import item No. 4, 5, 12, 17 & 20 may be reduced to 4 numbers each on net to net basis as per condition of GN-4. vi) Quantity of import item No. 7 & 8 may be reduced to 20 numbers each. vii) Quantity of import item No. 9 & 10 may be reduced to 8 numbers each. viii) Quantity of import item No. 11 may be reduced to 12 numbers. ix) Quantity of import item No. 15 & 16 may be reduced to 8 numbers & 88 numbers respectively. x) Import item No. 22 may be deleted as it is not component of export product. xi) Rest of the items may be allowed as applied by the firm. All components indicated above are allowed as per condition of GN-4 for engineering products. R/A may take suitable consequential action accordingly			

40	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:16.08.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 16.08.2011.			

41	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 16.08.2011.			

42	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Closed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

43	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515	Defer Date:16.08.2011

			10.08.2010	
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
44	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			
45	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Reject
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders hence decided to reject the case for non submission of reply.			
46	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
47	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:16.08.2011
	Decision : NC observed that firm has not furnished the reply of deficiency letter dated 01.03.2011 and decided to send a reminder to firm to furnish the reply. The case stands deferred and to be relisted on 16.08.2011.			
48	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Reject
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders hence decided to reject the case for non submission of reply.			
49	Case No.:49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
50	Case No.:54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:reject
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders hence decided to reject the case for non submission of reply.			
51	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			
52	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705	Defer Date:16.08.2011

			26.08.2010	
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 16.08.2011.			
53	Case No.: 17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
54	Case No.: 18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			
55	Case No.: 19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:16.08.2011
	Decision : NC observed that reply of the firm has not been received despite several reminders hence decided to reject the case for non submission of reply.			
56	Case No.: 41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 16.08.2011.			
57	Case No.: 1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:16.08.2011
	Decision : NC observed that reply from the firm has been not received despite two reminders. Hence decided to send a final reminder to firm. NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.08.2011.			
58	Case No.: 16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MSME . The case stands deferred and to be relisted on 16.08.2011.			
59	Case No.: 15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(101)/2010/TSW(B) dated 7.3.11and 9.6.2011 as under:- 1.Net weight per piece of export product may be incorporated as 2040 Kg. 2. Quantity of import item No. 1 may be allowed as 321.75 Kg per piece of export product. 3. Quantity of import item No. 2 may be allowed as 236 Kg per piece of export product. 4. Quantity of import item No. 3 may be allowed as 760.91 Liter per piece of export product. R/A may take suitable consequential action accordingly			
60	Case No.: 57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247	Defer Date:16.08.2011

		05.10.2010	
Decision :			
Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 16.08.2011.			

61	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:16.08.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 16.08.2011.			

62	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

63	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

64	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

65	Case No.:17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

66	Case No.:6/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM11/	RLA File :03/95/040/00496/AM11/	Lic.No/Date:0310599464 29.10.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

67	Case No.:6/32/87-ALC1/2010	Party Name:GUTS ELECTROMECH LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/87/050/00299/AM11/	RLA File :09/24/040/00313/AM11/	Lic.No/Date:0910044096 02.11.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply received from the firm is not compete. Hence decided to send a reminder to send complete information as required by MSME. The case stands deferred and to be re-listed on 16.08.2011.			

68	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 16.08.2011.			

69	Case No.:10/33/81-ALC2/2010	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00327/AM11/	RLA File :05/24/040/00277/AM11/	Lic.No/Date:0510276410 04.11.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

70	Case No.:15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

71	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.08.2011.			

72	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 16.08.2011.			

73	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 16.08.2011.			

74	Case No.:24/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM11/	RLA File :03/95/040/00546/AM11/	Lic.No/Date:0310601157 12.11.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

75	Case No.:11/42/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00458/AM11/	RLA File :31/24/040/00168/AM11/	Lic.No/Date:3110045488 16.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS dated 05.07.2011 as under:- 1. In the description of export the words “maximum width 300 mm “ may be added. 2. In the description of import the words “ width 600 mm and above” may be added. 3. A quantity of 19285 kgs of import may be allowed with a norm of 1.015 kg/kg. R/A may take suitable consequential action accordingly			

76	Case No.:44/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00623/AM11/	RLA File :07/21/040/00601/AM11/	Lic.No/Date:0710075476 18.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			

77	Case No.:45/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00624/AM11/	RLA File :07/21/040/00595/AM11/	Lic.No/Date:0710075474 18.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			
78	Case No.:46/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00625/AM11/	RLA File :07/21/040/00596/AM11/	Lic.No/Date:0710075475 18.11.2010	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			
79	Case No.:1/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00448/AM11/	RLA File :03/95/040/00547/AM11/	Lic.No/Date:0310603653 30.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(19)/2011/IPHW dated 20.6.11 as under:- 1. Import item at S.No. 1,2,5-8: Net to net basis with accountability clause. 2. Import item at S.no. 3: 2.9 Kg/unit of export product on 'nil' wastage basis. 3. Import item at S.no 4: Permitted as per packing policy. R/A may take suitable consequential action accordingly			
80	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
81	Case No.:3/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00450/AM11/	RLA File :03/95/040/00552/AM11/	Lic.No/Date:0310603661 30.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(21)/2011/IPHW dated 20.6.11 as under:- 1. Import item at S.No. 1,2,5-8: Net to net basis with accountability clause. 2. Import item at S.no. 3: 1.4 Kg/unit based on 'nil' wastage . 3. Import item at S.no 4: Permitted as per packing policy. R/A may take suitable consequential action accordingly			
82	Case No.:36/1/81-ALC2/2011	Party Name:SACHIN TRADING COMPANY	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00615/AM11/	RLA File :05/24/040/00227/AM11/	Lic.No/Date:0510278813 07.12.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
83	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144	Defer Date:16.08.2011

			08.12.2010	
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 16.08.2011.			
84	Case No.: 5/48/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00534/AM11/	RLA File :05/24/040/00301/AM11/	Lic.No/Date:0510278981 08.12.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
85	Case No.: 40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
86	Case No.: 41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date:16.08.2011
	Decision : The Committee decided to send deficiency letter to firm as per written comments of MSME. The case stands deferred and to be re-listed on 16.08.2011.			
87	Case No.: 8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the reply received from the firm is not proper and decided to asked the firm to submit following information:- 1.Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 16.08.2011.			
88	Case No.: 4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date:16.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 16.08.2011.			
89	Case No.: 13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			
90	Case No.: 21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			
91	Case No.: 47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:16.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

92	Case No.:12/48/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00541/AM11/	RLA File :31/24/040/00056/AM11/	Lic.No/Date:3110046412 12.01.2011	Defer Date:16.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 16.08.2011.			

93	Case No.:4/1/81-ALC2/2011	Party Name:MODISON METALS LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00004/AM12/	RLA File :03/95/040/00795/AM11/	Lic.No/Date:0310611797 19.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Words "containing 8550 Kgs. of Tungsten" may be suffixed with the description of export product. 2. Quantity of import item may be allowed as applied for i.e. 10000 Kgs. inclusive of 17 % wastage. R/A may take suitable consequential action accordingly			

94	Case No.:8/48/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00537/AM11/	RLA File :03/95/040/00682/AM11/	Lic.No/Date:0310612169 21.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Quantity of export product may also be specified as 89429 Sq. Mtrs. in addition to its weight in Kgs. 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 10965 Kgs. inclusive of a wastage of 7%. 3. Quantity of import item at S.No. 2 may be allowed as 5062 Kgs. (93731 Sq. Mtrs.) inclusive of a wastage of 4.8 % as claimed by the firm. 4. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at S.No. 4 may be allowed as 3720 Kgs. on net to net basis as applied for by the firm R/A may take suitable consequential action accordingly			

95	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date:16.08.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 16.08.2011.			

96	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date:16.08.2011
	Decision : NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

97	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:16.08.2011
	Decision : NC decided to send a deficiency letter to firm as per written comments of MOS vide U.O. No. 2(11)/2011-TW dated 7.6.11 (copy enclosed). The case stands deferred and to be relisted on 16.08.2011.			

98	Case No.:35/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00614/AM11/	RLA File :07/24/040/00435/AM11/	Lic.No/Date:0710077100 02.02.2011	Defer Date:16.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 16.08.2011.			

99	Case No.:5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860	

			03.02.2011	Defer Date:16.08.2011
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 16.08.2011.			
100	Case No.: 3/7/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00019/AM12/	RLA File :02/24/040/00196/AM11/	Lic.No/Date:0210154534 07.02.2011	Defer Date:16.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per recommendation of DIPP:- 1. Information in respect of SIno. 3 & 11 of SDF. The case stands deferred and to be re-listed on 16.08.2011.			
101	Case No.: 1/48/81-ALC2/2010	Party Name:R.R.KABEL LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00530/AM11/	RLA File :03/95/040/00440/AM11/	Lic.No/Date:0310615138 09.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Following words may be suffixed with the description of export product "1C x 4 Sq. mm- Quantity 970 Kms & 1C x 16 Sq. mm- Quantity 60 Kms" 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 34120.03 Kgs. inclusive of a wastage of 1%. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 12106.458 Kgs. inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly			
102	Case No.: 3/1/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00003/AM12/	RLA File :03/95/040/00770/AM11/	Lic.No/Date:0310615057 09.02.2011	Defer Date:30.08.2011
	Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 30.08.2011.			
103	Case No.: 2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 30.08.2011.			
104	Case No.: 4/48/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00533/AM11/	RLA File :09/24/040/00382/AM11/	Lic.No/Date:0910045523 11.02.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
105	Case No.: 16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:30.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 30.08.2011.			
106	Case No.: 43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

107	Case No.:55/1/81-ALC2/2011	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved							
	HQ File :01/81/050/00634/AM11/	RLA File :07/24/040/00405/AM11/	Lic.No/Date:0710077318 11.02.2011	Defer Date:							
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No. 46011/37/2008-PC-II dated 15.06.2011 as under:-										
	<table><tr><td>Item to be exported</td><td>Quantity</td></tr><tr><td>Plastic Wall Box 1G STD PTN 00073814 (CSG)</td><td>1 Kg</td></tr><tr><td>Raw material recommended for import</td><td>Quantity</td></tr><tr><td>Polycarbonate Compound (Lexan 121 SRM)</td><td>1.0116 kg/kg content in the export product.</td></tr></table> R/A may take suitable consequential action accordingly				Item to be exported	Quantity	Plastic Wall Box 1G STD PTN 00073814 (CSG)	1 Kg	Raw material recommended for import	Quantity	Polycarbonate Compound (Lexan 121 SRM)
Item to be exported	Quantity										
Plastic Wall Box 1G STD PTN 00073814 (CSG)	1 Kg										
Raw material recommended for import	Quantity										
Polycarbonate Compound (Lexan 121 SRM)	1.0116 kg/kg content in the export product.										

108	Case No.:8/1/81-ALC2/2011	Party Name:BANSAL CONTAINERS PVT LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00008/AM12/	RLA File :06/24/040/00062/AM11/	Lic.No/Date:0610020986 14.02.2011	Defer Date:30.08.2011
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 30.08.2011.			

109	Case No.:2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date:30.08.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.07.2011:- 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 30.08.2011.			

110	Case No.:7/1/81-ALC2/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00007/AM12/	RLA File :03/95/040/00745/AM11/	Lic.No/Date:0310616010 15.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Following words may be suffixed with the description of export product “1C x 4 Sq. mm- Quantity 882 Kms, 1C x 6 Sq. mm- Quantity 535 Kms, 1C x 10 Sq. mm- Quantity 31.5 Kms & 1C x 16 Sq. mm- Quantity 152.8 Kms.” 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 84268.19 Kgs. inclusive of a wastage of 1%. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 28429.51 Kgs. inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly			

111	Case No.:1/1/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM12/	RLA File :03/95/040/00665/AM11/	Lic.No/Date:0310616532 17.02.2011	Defer Date:30.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 30.08.2011.			

112	Case No.:6/1/81-ALC2/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HO File :01/81/050/00006/AM12/	RLA File :03/95/040/00906/AM11/	Lic.No/Date:0310616534	Defer Date:

			17.02.2011	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- - Quantity of import item at S.No. 1 may be allowed as applied for i.e. 32897 Kgs. inclusive of a wastage of 7%. - Quantity of import item at S.No. 2 may be allowed as 15188 Kgs. (281198 Sq. Mtrs.) inclusive of a wastage of 4.8 %. - Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. - Quantity of import item at S.No. 4 may be allowed as 11161 Kgs. on net to net basis as applied for by the firm R/A may take suitable consequential action accordingly			
113	Case No.: 38/1/81-ALC2/2011	Party Name: AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date: 0410121962 25.02.2011	Defer Date: 30.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
114	Case No.: 11/7/81-ALC2/2011	Party Name: IDMC LIMITED	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00027/AM12/	RLA File :34/24/040/00204/AM11/	Lic.No/Date: 3410029432 25.02.2011	Defer Date: 30.08.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.8.2011: - Information in respect of S.No. 4, 5 & 11 of the Standard Deficiency Format .			
115	Case No.: 26/1/81-ALC2/2011	Party Name: VILAS TRANSCORE PLTD	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00605/AM11/	RLA File :34/24/040/00284/AM11/	Lic.No/Date: 3410029456 28.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(102)/2010/TSW(B) dated 20.6.2011 as under:- - The proposal of the firm is recommended as per existing SION C-323. - The word 'slit coils' may be deleted from the description of import items. R/A may take suitable consequential action accordingly			
116	Case No.: 53/1/81-ALC2/2011	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00632/AM11/	RLA File :07/21/040/00905/AM11/	Lic.No/Date: 0710077820 03.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			
117	Case No.: 54/1/81-ALC2/2011	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00633/AM11/	RLA File :07/21/040/00907/AM11/	Lic.No/Date: 0710077819 03.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			
118	Case No.: 25/1/81-ALC2/2011	Party Name: WEBB INDIA PVT. LTD	Meet No/Date: 15/81-ALC2/2011 05.07.2011	Status: Transfer

	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	Defer Date:
	Decision :NC decided to transfer the case to DES-I (NC-I) as per written comments of DHI vide U.O. No. 3(153)/2009/TSW(B) dated 20.6.11.			
119	Case No.: 33/1/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00612/AM11/	RLA File :08/24/040/00370/AM11/	Lic.No/Date:0810096865 04.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- - The following may be suffixed with the description of export product at Sl. No. 1: “ OD 219 mm x 11.9 mm WT – qty 550 mtrs. OD 219 mm x 9.53 mm WT – qty 22400 mtrs, OD 219 mm x 8.17 mm WT – qty 17500 mtrs, OD 219 mm x 7.03 mm WT – qty 30550 mtrs & OD 219 mm x 6.35 mm WT – qty 145930 mtrs.” - Total net weight of export products may be modified as 8279 MT. - Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8258.5 MT. inclusive of 5% wastage after taking clue from SION C-1290. - Quantity of import item at Sl.No. 2 viz. Epoxy Powder may be allowed as 17769 Kgs after taking clue from SION C-1290. - Quantity of import item at Sl.No. 3 viz. Adhesive may be allowed as applied for i.e. 36284.33 Kgs after taking clue from SION C-1290. - Quantity of import item at Sl.No. 4 viz. Polyethylene may be allowed as applied for i.e. 380462.89 Kgs after taking clue from SION C-1290. - Quantities of import items at Sl.No. 6 (Steel shots) & 7(Steel Grits) may be allowed within 2% of fob value of exports. R/A may take suitable consequential action accordingly			
120	Case No.: 5/7/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00021/AM12/	RLA File :05/24/040/00379/AM11/	Lic.No/Date:0510285256 07.03.2011	Defer Date:30.08.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.8.2011: - Information in respect of S.No. 5 & 11 of the Standard Deficiency Format export product wise..			
121	Case No.: 50/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00629/AM11/	RLA File :07/24/040/00496/AM11/	Lic.No/Date:0710077933 09.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
122	Case No.: 49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
123	Case No.: 52/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00631/AM11/	RLA File :07/21/040/00906/AM11/	Lic.No/Date:0710077955 10.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B) dated 9.6.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			

124	Case No.: 12/7/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00028/AM12/	RLA File :34/24/040/00324/AM11/	Lic.No/Date:3410029575 10.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME.(copy enclosed) The case stands deferred and to be relisted on 30.08.2011.			

125	Case No.: 11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of MSME has been received and decided to re-examined the case (by MSME) . The case stands deferred and to be relisted on 30.08.2011.			

126	Case No.: 6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

127	Case No.: 12/1/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: closed
	HQ File :01/81/050/00591/AM11/	RLA File :04/24/040/00341/AM11/	Lic.No/Date:0410122488 14.03.2011	Defer Date:
	Decision : NC decided to examine the case on file regarding clubbing of licences.			

128	Case No.: 33/7/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00049/AM12/	RLA File :02/24/040/00219/AM11/	Lic.No/Date:0210156140 14.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. "UOM" of import item may be corrected as "Kgs." 2. Quantity of import item may be allowed as 51000 Kgs. inclusive of 2 % wastage after taking clue from SION C-1189. R/A may take suitable consequential action accordingly			

129	Case No.: 13/1/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00592/AM11/	RLA File :05/23/040/00347/AM11/	Lic.No/Date:0510286091 15.03.2011	Defer Date:30.08.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 30.08.2011.			

130	Case No.: 32/7/81-ALC2/2011	Party Name:FLEX TUBES,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00048/AM12/	RLA File :11/24/040/00069/AM11/	Lic.No/Date:1110024255 15.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Quantity of import item may be allowed as 41.05 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly			

131	Case No.: 16/1/81-ALC2/2011	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Approved
	HQ File :01/81/050/00595/AM11/	RLA File :31/24/040/00279/AM11/	Lic.No/Date:3110047418	Defer Date:

			17.03.2011	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- Words “ of relevant diameter” may be suffixed with the description of import item and its quantity of may be allowed as 25500 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly				

132	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:30.08.2011
	Decision : NC observed that the case is under examination of DIPP . The case stands deferred and to be relisted on 30.08.2011.			

133	Case No.: 7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date:30.08.2011
	Decision : NC observed that the case is under examination of MOS . The case stands deferred and to be relisted on 30.08.2011.			

134	Case No.: 19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			

135	Case No.: 20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			

136	Case No.: 58/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00637/AM11/	RLA File :09/24/040/00566/AM11/	Lic.No/Date:0910045981 21.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

137	Case No.: 59/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00638/AM11/	RLA File :09/24/040/00515/AM11/	Lic.No/Date:0910045982 21.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

138	Case No.: 60/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00639/AM11/	RLA File :09/24/040/00504/AM11/	Lic.No/Date:0910045983 21.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

139	Case No.: 61/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00640/AM11/	RLA File :09/24/040/00434/AM11/	Lic.No/Date:0910045984 21.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
140	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:30.08.2011
	Decision : NC decided to refer the case to DIT for comments. The case stands deferred and to be relisted on 30.08.2011.			
141	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			
142	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			
143	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			
144	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI Vide U.O. No. 3(94)/2010/TSW(B) dated 09.6.2011: 1. SI No. 3,4,5 & 11 of SDL for each rating of transformers. The case stands deferred and to be relisted on 30.08.2011.			
145	Case No.:9/7/81-ALC2/2011	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00025/AM12/	RLA File :34/24/040/00330/AM11/	Lic.No/Date:3410029678 22.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			
146	Case No.:10/7/81-ALC2/2011	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00026/AM12/	RLA File :34/24/040/00336/AM11/	Lic.No/Date:3410029679 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide note dated 05.07.2011 as under:- 1. In the description of export the words “maximum width 300 mm” may be added.			

2. In the description of import the words “width 600 mm and above” may be added.
 3. A quantity of 50750 kgs of import is allowed with a norm of 1.015 kg/kg.
- R/A may take suitable consequential action accordingly

147	Case No.:26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date:30.08.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.8.2011:-			
	1. Information in respect of S.No. 1,3,4,5 &11 of the Standard Deficiency Format .			

148	Case No.:56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:30.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 30.08.2011.			

149	Case No.:57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Withdraw
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:
	Decision : NC decided to withdraw the case as the case is listed in another meeting of NC.			

150	Case No.:27/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM12/	RLA File :03/95/040/01025/AM11/	Lic.No/Date:0310623070 24.03.2011	Defer Date:30.08.2011
	Decision : NC decided to refer the case to DIPP for comments. The case stands deferred and to be re-listed on 30.08.2011.			

151	Case No.:14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date:30.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 30.08.2011.			

152	Case No.:30/7/81-ALC2/2011	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00046/AM12/	RLA File :05/24/040/00447/AM11/	Lic.No/Date:0510286840 25.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above Advance Authorization on repeat basis as per Advance Authorization No. 0510274796 dated 12.10.2010 ratified in Norms Committee Meeting No. 06/81 dated 10.05.2011 as under:-			
	1. Word “Relevant” may be prefixed with the description of import item and its quantity may be allowed as 176 MT inclusive of 10 % wastage			
	2. Quantity of import item at Sl. No. 2 may be allowed upto 2 % of FOB value of export.			
	R/A may take suitable consequential action accordingly			

153	Case No.:62/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00641/AM11/	RLA File :09/24/040/00440/AM08/	Lic.No/Date:0910046125 29.03.2011	Defer Date:30.08.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 30.08.2011.			

154	Case No.:31/7/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00047/AM12/	RLA File :13/24/040/00040/AM11/	Lic.No/Date:1310035006 30.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under;- Taking clue from SION C-1581, quantity of import item may be allowed as applied for i.e. 29355 Kgs. inclusive of 3 % wastage. R/A may take suitable consequential action accordingly			

155	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

156	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:30.08.2011
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 30.08.2011.			

157	Case No.:19/7/81-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00035/AM12/	RLA File :03/95/040/01062/AM11/	Lic.No/Date:0310626861 18.04.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. For net weight of components to be manufactured from import item at Sl. No. 1, details of components with net weights thereof may be indicated 3. Detailed calculations for the quantity of import item at Sl. No. 2 supported by the length and number of tubes in the export product. The case stands deferred and to be relisted on 30.08.2011.			

158	Case No.:1/7/81-ALC2/2011	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM12/	RLA File :05/23/040/00027/AM12/	Lic.No/Date:0510289314 02.05.2011	Defer Date:30.08.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 30.08.2011.			

159	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:30.08.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 30.08.2011.			

160	Case No.:14/7/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00030/AM12/	RLA File :05/23/040/00042/AM12/	Lic.No/Date:0510289792 05.05.2011	Defer Date:30.08.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 30.08.2011.			

161	Case No.:15/7/81-ALC2/2011	Party Name:DIWAKAR ENTERPRISES PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00031/AM12/	RLA File :05/23/040/00036/AM12/	Lic.No/Date:0510289795 05.05.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(20)/2011-ME dated 9.6.2011 as under;- 1. Taking clue from SION C-1627/1960 , import of remelted lead with 2% wastage is allowed. R/A may take suitable consequential action accordingly			

162	Case No.:16/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00032/AM12/	RLA File :03/95/040/00059/AM12/	Lic.No/Date:0310629771 05.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under: 1. Quantity of import is allowed 20.20 MT with 1% wastage. R/A may take suitable consequential action accordingly			

163	Case No.:17/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00033/AM12/	RLA File :03/95/040/00065/AM12/	Lic.No/Date:0310629772 05.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under: 1. Quantity of import is allowed 7070 Kgs with 1% wastage. R/A may take suitable consequential action accordingly			

164	Case No.:13/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Approved
	HQ File :01/81/050/00029/AM12/	RLA File :03/95/040/00064/AM12/	Lic.No/Date:0310629948 06.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under: 1. Quantity of import is allowed 25.25 MT with 1% wastage. R/A may take suitable consequential action accordingly			

165	Case No.:18/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM12/	RLA File :05/24/040/00031/AM12/	Lic.No/Date:0510290134 10.05.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Voltage rating of cables. 2. Size and material of conductors in cables alongwith quantities of cables in Kms. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each cable. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 30.08.2011.			

166	Case No.:20/7/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00036/AM12/	RLA File :03/95/040/00047/AM12/	Lic.No/Date:0310630339 10.05.2011	Defer Date:30.08.2011
	Decision :NC decided to refer the application to MOS for comments. The case stands deferred and to be relisted on 30.08.2011.			

167	Case No.:21/7/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00037/AM12/	RLA File :03/95/040/00099/AM12/	Lic.No/Date:0310630342 10.05.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 30.08.2011.			
168	Case No.:22/7/81-ALC2/2011	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM12/	RLA File :04/24/040/00037/AM12/	Lic.No/Date:0410123941 10.05.2011	Defer Date:30.08.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under;- 1. Words : Copper Conductor” may be suffixed with the description of all the export products from Sl. No.1 to 11. 2. Quantity of import item may be allowed as 18225 Kgs. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly			
169	Case No.:23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date:30.08.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.8.2011: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format .			
170	Case No.:24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date:30.08.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.8.2011: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format .			
171	Case No.:25/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00041/AM12/	RLA File :05/24/040/00032/AM12/	Lic.No/Date:0510290135 10.05.2011	Defer Date:30.08.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 05.07.2011 as under:- 1. Voltage rating of cables. 2. Size and material of conductors in cables alongwith quantities of cables in Kms. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each cable. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 30.08.2011.			
172	Case No.:29/7/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:15/81-ALC2/2011 05.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00045/AM12/	RLA File :03/94/040/00046/AM12/	Lic.No/Date:0310630712 11.05.2011	Defer Date:30.08.2011
	Decision : NC observed that application has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 30.08.2011.			
173	Case No.:34/7/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2011	Status:Deferred and Re-

		05.07.2011	indexed
HQ File :01/81/050/00050/AM12/	RLA File :05/23/040/00024/AM12/	Lic.No/Date:0510290647 13.05.2011	Defer Date:30.08.2011
Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 30.08.2011.			

PART – AR – FRESH

SI No. 39

CASE NO. AR- 07	M/s. Bharat Heavy Electricals Ltd.,
Meeting No. 15/81	F.No.01/81/050/0680/AM09/DES-II
Dated:05.07.2011	Advance Licence No. 1110019426 dated 19.01.2009
	RLA's F.No.11/24/040/054/AM09

Decision :NC decided to ratify the norms of above AA with following modification as per written comments of DHI vide U.O. No. 3(33)/10-TSW(B) dated 20.6.2011:-

The amendment in description of import item No. 4 may be allowed from “Transformer oil base stock”to “transformer oil” with quantity reduced by 10%.

R/A may take suitable consequential action accordingly

SI No 40

CASE NO. AR- 08	M/s. Bharat Heavy Electricals Ltd.,
Meeting No. 15/81	F.No.01/81/050/0688/AM09/DES-II
Dated:05.07.2011	Advance Licence No. 1110019444 dated 22.09.2009
	RLA's F.No.11/24/040/053/AM09

Decision : NC decided to ratify the norms of above AA with following modification as per written comments of DHI vide U.O. No. 3(33)/10-TSW(B) dated 20.6.2011:-

The amendment in description of import item No. 4 may be allowed from “Transformer oil base stock”to “transformer oil” with quantity reduced by 10%.

R/A may take suitable consequential action accordingly

SI No. 41

CASE NO. AR- 09	M/s. Can Pack India Pvt. Ltd.,
Meeting No. 15/81	F.No.01/81/050/0390/AM10/DES-II
Dated:05.07.2011	Advance Licence No. 0310542696 dated 27.10.2009
	RLA's F.No.03/94/040/0592/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under;-

- Quantities of import items at Sl. Nos. 1 & 8 may be allowed as 7.324 MT each inclusive of 10 % wastage after taking 48 % recovery from scrap.
- Quantities of import items from Sl. Nos. 2 to 5 & 9 to 12 may be allowed as applied for being less than 4 % of FOB value of exports.

R/A may take suitable consequential action accordingly

SI No. 42

CASE NO. AR- 10	M/s. Can Pack India Pvt. Ltd.,

Meeting No. 15/81	F.No.01/81/050/0476/AM10/DES-II
Dated:05.07.2011	Advance Licence No. 0310542707 dated 27.10.2009
	RLA's F.No.03/94/040/0591/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under:-

1. Quantities of import items at Sl. Nos. 1 & 8 may be allowed as 5.721 MT each inclusive of 9.8 % wastage after taking 48 % recovery from scrap.
2. Quantities of import items from Sl. Nos. 2 to 5 & 9 to 12 may be allowed as applied for being less than 4.5 % of FOB value of exports.

R/A may take suitable consequential action accordingly

Sl. No. 43

CASE NO. AR- 02	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 15/81	F.No.01/80/81/050/0099/AM09/DES-II
Dated: 05.07.2011	Advance Licence No. 0810066255 dated 13.07.2007
	RLA's F.No.08/24/040/0013/AM08

Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011-TW dated 05.07.2011 as under:-

1. The words "maximum width 300 mm" may be added in the description of export product.
2. The import of CRNGO electrical steel coils of width 950 mm and above and quantity 13808 kg may be allowed with a norm of 1.015kg/kg.

R/A may take suitable consequential action accordingly

Sl. No. 44

CASE NO. AR- 03	M/s. Areva T & D India Limited
Meeting No. 15/81	F.No.01/81/050/0470/AM10/DES-II
Dated: 05.07.2011	Advance Licence No. 0210138613 dated 01.03.2010
	RLA's F.No.02/24/040/0036/AM10

Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(49)/2010/TSW(B) dated 3.6.2011 (copy enclosed).

The case stands deferred and to be relisted on 16.08.2011.

Sl. No. 45

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
Meeting No. 15/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 05.07.2011	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.08.2011.

Sl. No. 46

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 15/81	F.No.01/81/50/556/AM-08/DES-II

Dated: 05.07.2011	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 16.08.2011.

S.No. 47

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 15/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 05.07.2011	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 05.07.2011 as under;-

Export Product		Import Item	
Description	Quantity	Description	Quantity
Thrust Piece assembly acc 1-C16/ZOU44A RM-IMP (Stainless Steel Part)	1 No. (1.3 Kgs.)	1.4545 (17-4 PH) (dia 85 mm round rod)	1.712 Kgs.

Quantity of import item is inclusive of 32 % wastage after taking 20 % recovery.

R/A may take suitable consequential action accordingly

S.No.48

CASE NO. AR- 01	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 15/81	F.No.01/81/050/0082/AM-10/DES-II
Dated: 05.07.2011	Annual Advance Licence No. 0310524339 dated 16.06.2009
	RLA's F.No.03/94/40/204/AM10

Decision: NC decided to defer the case in next NC . The case stands deferred and to be re-listed on 19.07.2011.

PART – C – DEFERRED

SI No 16

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 15/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 05.07.2011	

Decision: NC decided to send a letter to firm to submit the requisite information as per written comments of MSME. The case stands deferred and to be re-listed on 16.08.2011.

S. No. 17

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 15/81	F.No.01/81/162/767/AM09/DES-II

Dated: 05.07.2011	
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Decision: NC observed that case is under examination at MSME. NC decided to also send reminder to M/o Mines for comments. The case stands deferred and to be re-listed on 16.08.2011.

Sl. No. 18

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 08/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 05.07.2011	

Decision : NC observed that case is under examination at MSME and M/o Mines. NC decided to send reminder to MSME and M/o Mines to expedite comments. The case stands deferred and to be re-listed on 16.08.2011.

Sl. No. 19

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 15/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 05.07.2011	

Decision : NC observed that case is under examination at MSME and M/o Mines. NC decided to send reminder to MSME and M/o Mines to expedite comments. The case stands deferred and to be re-listed on 16.08.2011.
